

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 415
TO BE ANSWERED ON THE 26TH APRIL, 2016/ VAISAKHA 6, 1938 (SAKA)**

MAHARASHTRA CIVIL COURTS ACT

415. SHRI GOPAL SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal relating to enhancing the pecuniary appellate jurisdiction of District Court upto Rs. 25 lakhs by amending the Maharashtra Civil Courts Act, 1859 from the State Government of Maharashtra for approval;

(b) if so, the details thereof and the present status of the said proposal; and

(c) the time by which the proposal is likely to be approved along with the reasons for delay in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a)to (c): In the year 2014, the Government of Maharashtra sent 'The Maharashtra Civil Courts (Amendment) Ordinance, 2014' providing for enhancing the pecuniary appellate jurisdiction of the District Court from ten lakh rupees to 25 lakh rupees. The matter was examined and the State Government was requested to consider vesting unlimited pecuniary jurisdiction with the District Courts in the

State of Maharashtra in order to obviate the future need of amending the Act. Subsequently, the State Government of Maharashtra submitted 'The Maharashtra Civil Courts (Amendment) Bill, 2015' providing for enhancing the pecuniary appellate jurisdiction of the District Court upto rupees one crore. The said Bill was examined and assent of the President to 'The Maharashtra Civil Courts (Amendment) Bill, 2015' was conveyed in July, 2015.
